



2026:AHC:174657

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482
BNSS No. - 7391 of 2026**

Km. Sneha Singh

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Ajay Sengar
Counsel for Opposite Party(s) : Ram Naresh Shukla, Ram Pratap Yadav,
G.A.

Court No. - 64

HON'BLE VIVEK VARMA, J.

1. Heard counsel for the applicant and Sri Ram Pratap Yadav, counsel for the informant as well as Sri Neeraj Kumar Sharma, learned AGA for the State. Perused the material on record.
2. This second anticipatory bail application has been filed seeking anticipatory bail in Case No. 7306 of 2025 (State of U.P. vs. Anshu Devi and others), arising out of Case Crime No.0171 of 2024, under Sections 80(2) and 85 of The Bhartiya Nyay Sanhita, 2023 and 3/4 of The Dowry Prohibition Act, 1961, Police Station- Sirsa Kalar, District- Jalaun, pending before the learned Chief Judicial Magistrate, Jalaun at Orai, during the pendency of trial. The first anticipatory bail application was dismissed as withdrawn by this Court vide order dated 6.2.2025.
3. Counsel for the applicant submits that the applicant is the unmarried sister-in-law (*Nanad*) of the deceased and has been falsely implicated in the instant case. As per the postmortem report, no visible injury was seen on the body of the deceased. In the opinion of the doctor, cause of death could not be ascertained. Viscera was preserved and sent for chemical analysis. As per the viscera report, organophosphorus insecticide poison was found. It is contended that vague and general allegations have been levelled against the applicant. It is next contended that the husband, father-in-law and mother-in-law of the deceased have been granted regular bail by the courts concerned. During the pendency of investigation, the applicant approached this Court and this Court vide order dated 18.4.2025 passed in Criminal Misc. Writ

Petition No. 7453 of 2025 (Km. Sneha Singh vs. State of U.P. and 3 others) had granted interim protection till submission of police report. Investigation has been completed. The applicant had cooperated in the investigation. Charge-sheet has been filed. No custodial interrogation is required. The applicant has been summoned by the concerned Court. The applicant has no criminal antecedents. The applicant has apprehension of her arrest in the above mentioned case. In case, the applicant is granted anticipatory bail, she will not misuse the said liberty.

4. Learned A.G.A. and counsel for the informant have opposed the prayer for anticipatory bail but could not satisfactorily dispute the aforesaid submissions from the record.

5. Having regard to the submissions made by counsel for the applicant, considering the nature of accusations, antecedents of the applicant, and the fact that the applicant is the unmarried sister-in-law (*Nanad*) of the deceased. Vague and general allegations have been levelled against the applicant. As per the postmortem report, no visible injury was seen on the body of the deceased. The husband, father-in-law and mother-in-law of the deceased have been granted regular bail by the courts concerned. During the pendency of investigation, the applicant was granted interim protection by this Court till submission of police report. The applicant had cooperated in the investigation and no custodial interrogation is required, without commenting on merits of the case, I am of the opinion that the applicant is entitled to be enlarged on anticipatory bail.

6. In the event of arrest, the applicant **Km. Sneha Singh**, involved in the aforesaid case crime be released on anticipatory bail during pendency of trial, on furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

- (i) the applicant shall make herself available on each date fixed in the matter by the court concerned;
- (ii) the applicant shall not directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade from disclosing such facts to the Court;
- (iii) the applicant shall not leave India without the previous permission of the

Court and if she has passport the same shall be deposited by her before the concerned court.

7. In default of any of the conditions, the court concerned is at liberty to pass appropriate orders for enforcing and compelling the same.

8. The application stands disposed of.

August 19, 2026

Manish Kr

(Vivek Varma,J.)